



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४१]

बुधवार, जुलै २२, २०२६/आषाढ ३१, शके १९४८

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असाधारण क्रमांक १०४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Protection of Interest of Depositors (in Financial Establishments) (Amendment) Act, 2026 (Mah. Act No. XXXV of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXV OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 22nd July 2026).

An Act further to amend the Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act, 1999.

Mah.
XVI of
2000.

WHEREAS it is expedient further to amend the Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act, 1999, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-seventh Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Protection of Interest of Depositors (in Financial Establishments) (Amendment) Act, 2026. Short title.

Amendment of section 2 of Mah. XVI of 2000. **2.** In section 2 of the Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act, 1999 (hereinafter referred to as “the principal Act”),— Mah. XVI of 2000.

(1) in clause (c), after the words “valuable commodity” the words “or any Virtual Digital Asset” shall be inserted;

(2) after clause (e), the following clause shall be added, namely :—

“(f) “Virtual Digital Asset” shall have the same meaning as assigned to it in clause (111) of section 2 of the Income-tax Act, 2025.”.

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2025.

Amendment of section 7 of Mah. XVI of 2000. **3.** In section 7 of the principal Act, after sub-section (6), the following sub-section shall be added, namely :—

“(7) In any proceedings instituted before the Designated Court, not more than two adjournments shall be granted :

Provided that, in exceptional circumstances and where the Designated Court is satisfied that it is necessary in the interest of justice, one additional adjournment may be granted after recording reasons therefor in writing.”.

Amendment of section 11 of Mah. XVI of 2000. **4.** In section 11 of the principal Act, the following proviso shall be added, namely :—

“Provided that, no appeal by the Financial Establishments against the order of the Designated Court, shall be entertained unless the Financial Establishment deposits fifty per cent. of the aggregate amount of its liability with the Competent Authority.”.